

ITEM NO.39

COURT NO.7

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) Nos.6139-6140/2017

(Arising out of impugned final judgment and order dated 21-07-2017 in CRL.O.P. No.8690/2017 and CRL.O.P. No.12060/2017, passed by the High Court Of Judicature At Madras)

DIRECTOR GENERAL OF POLICE & ANR. ETC.

Petitioner(s)

VERSUS

R. VENKATARAMAN & ORS. ETC.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.76223/2017-EXEMPTION FROM FILING O.T.)

Date : 01-09-2017 These petitions were called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Subramonium Prasad, Sr. Adv.
Mr. M. Yogesh Kanna, AOR
Ms. Mahalakshmi, Adv.
Ms. Sujatha Bagadhi, Adv.

For Respondent(s) Caveator-in-person

Mr. J. Sai Deepak Iyer, Adv.
Mr. Suvidutt M. S., AOR
Mr. Avinash Sharma, Adv.UPON hearing the counsel the Court made the following
O R D E R

Having heard Mr. Mukul Rohatgi, learned Senior Counsel for the petitioners and Mr. J. Sai Deepak Iyer, learned counsel for the respondents and upon perusal of the record, we consider it appropriate to delete the findings pertaining to the *mala fide* nature of the transfer of Inspector General of Police Mr. A.G. Ponn Manickavel. We order accordingly.

Nonetheless, the order regarding the transfer of Inspector General of Police Mr. A.G. Ponn Manickavel, shall remain intact.

With the aforesaid observations, the special leave petitions stand disposed of.

As a sequel to the above, pending interlocutory applications, if any, stand disposed of.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
BRANCH OFFICER